

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A.No. 171 of 2006 in
Appeal No. 20 of 2006

Dated: 07th November, 2006

Present:

Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. A.A. Khan, Technical Member

Chattisgarh Biomass Energy Developers Assn. & Ors. -Appellants

V/s.

CSERC & Ors -Respondents

Counsel for the appellants: Mr. M.G. Ramachandran with Mr. Anand
K. Ganesan for CSERC (Applicant)

Counsel for the respondents: Mr. K. Gopal Choudary
Ms. Suparna Srivastava for CSEB

ORDER

I.A.No. 171 of 2006

We had granted three weeks time to the Chattisgarh State Electricity Regulatory Commission to comply with the order, dated September 7, 2006. By this application, the C.S.E.R.C., seeks further time to comply with the Order, dated September 7, 2006.

Having regard to the contents of the application and keeping in view the concession of the learned counsel for the appellant, the time to comply with the order is extended till January 31, 2007.

The learned counsel for the appellant states that the Regulatory Commission is not intending to file an appeal before the Hon'ble Supreme Court from the order of the Tribunal, dated September 7, 2006.

(Mr. A.A. Khan)
Technical Member

Surekha/Balbir

(Mr. Justice Anil Dev Singh)
Chairperson